

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 205 OF 2019 &
IA NOS. 1077 & 1078 OF 2019**

Dated : 31st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Salasar Green Energy Pvt Ltd.

...Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Ors.

...Respondent (s)

Counsel for the Appellant(s) : Mr. Sourav Roy
Mr. Gaurav Majumdar
Mr. Harsh Anand

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey
Ms. Esha Mehrotra for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Harshita Sinha for R-2

ORDER

IA NO. 1077 OF 2019

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. Application is allowed.

IA NO. 1078 OF 2019

(Appln. for taking illegible papers on record)

The Application is rejected. Learned counsel for the appellant/applicant is directed to file legible papers within two weeks.

APPEAL NO. 205 OF 2019

Admit. Issue notice to the Respondents returnable on 14.10.2019. Learned counsel for the respondents may file objections/reply within six weeks i.e., on or before 12.09.2019 with advance copy to the other side. Thereafter,

rejoinder may be filed on or before 27.09.2019 with advance copy to the other side.

List the matter on 14.10.2019.

(S.D. Dubey)
Technical Member
ts/mkj

(Justice Manjula Chellur)
Chairperson